

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 608  
IB-73/PB/2021  
IA/1363/2022

**IN THE MATTER OF:**  
**Union Bank of India**

**...PETITIONER**

**Vs**

**Mr. Sushant Chhabra**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 12.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Mr. Alok Kumar, Mr. Jiutesh  
Singh Sandhu, Advs.

**For the Respondent/PG**

:Adv Rajiv Singh

**ORDER**

**IA/1363/2022**

Ld. Counsel for the Petitioner is present and submitted that the Resolution Plan in respect of the Principal Borrower is pending for approval of the Adjudicating Authority and next date of hearing is on 22.04.2024 and therefore, made a request for adjourning the matter. In view of the request made by Ld. Counsel for the Petitioner, list the matter on **20.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**